

free and compulsory education, as the basis of fundamental and sustainable change in the present situation, strengthening laws and activating mechanisms for enforcement, energising local government's promotion of innovative and effective community participation, need for sensitisation and mobilisation of civil society as well as people's representatives. The Government has noted the suggestions and recommendations.

In addition to a number of schemes and programmes being implemented by the Department of Women & Child Development, Integrated Child Development Services Scheme is a major effort seeking integration and convergence of services for holistic development of children and focussing on disadvantaged sections by providing required health and nutritional services. This programme is primarily village based and enlists the help and participation of voluntary organisations, social activists, academic institutions and professionals and has a built-in scope for convergence of services. Most of the population covered by the ICDS programme belong to the disadvantaged groups. Efforts are on to further expand and strengthen the various programmes wherever possible subject to resource availability.

STATEMENT

Details of expenditure incurred during last three years i.e. 1991-92, 1992-93, 1993-94 & 1994-95 on the historical places in tribal area, Gujarat

Sl. No.	Name of monument	Village	Taluka	District	Expenditure incurred			
					1991-92	1992-93	1993-94	1994-95 (as on 6.3.95)
1	2	3	4	5	6	6-A	6-B	6-C
1.	Old Ruined Temple of Mahadeva	Bavka	Dahod	Panchmahals	6,859	4,203	8,072	1,50,000
2.	Fateh Burj	Vyara	Songadh	Surat	3,039	1,858	3,752	2,054
3.	Ancient Site	Kamrej	Kamrej	Surat	—	—	—	—

Nagarjuna Sagar Dam

359. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government of Andhra Pradesh has submitted any proposal for construction of Tail Pond Dam Power House downstream of Nagarjuna Sagar Dam;

(b) if so, the details thereof; and

(c) the time by which the proposal is likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF

Historical Places in Gujarat

358. SHRI N. J. RATHVA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of the ancient forts and historical places in Gujarat specially in the tribal areas which are under the preservation of Archaeological Survey of India till January, 1995;

(b) the amount spent on the preservation, renovation and maintenance of these forts and historical places during the last three years and during the current year, till date; and

(c) the amount collected in the form of entry fee from these places during the above period?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE, (KUMARI SELJA) : (a) There are in all 203 centrally protected monuments, archaeological sites and remains in Gujarat and out of which three are located in tribal areas.

(b) The statement showing expenditure incurred on preservation, renovation and maintenance at these three monuments is enclosed;

(c) No entry fee has been imposed at these monuments?

ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):
(a) Yes, Sir.

(b) The 30 MW pumped storage scheme involving construction of a tail pond dam at 21.06km down stream of the existing Nagarjuna Sagar Project was received in December, 1987 and was accorded environmental clearance during the same month. A revised proposal with 50 MW installed capacity was subsequently received in March, 1991 which involved submergence of forest land in Tiger Valley. Proposal under Forest (Conservation) Act, 1980 for diversion of requisite forest land, however, has not so far been received from Government of Andhra Pradesh.

(c) Decision on the scheme would be possible only after the receipt of the proposal for compensatory afforestation.

Agriculture in concurrent list

360. SHRI ANKUSHRAO RAOSAHEB TOPE:
KUMARI SUSHILA TIRIYA:
SHRI P.C. CHACKO:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to amend the Constitution to include the subject of Agriculture in the Concurrent list;

(b) if so, the details thereof alongwith the subjects likely to be included in it from State list and the reasons therefor;

(c) whether the Government have consulted the State Governments and agricultural experts in this regard; and

(d) if so, the response of State Governments and experts thereupon?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) to (d): A proposal to bring Agriculture under the concurrent list with a view to ensure that there is unhindered implementation of agricultural policies to benefit the whole country is being worked out in consultation with all concerned.

[Translation]

Local trains on Delhi Palwal route

361. SHRI RAJENDRA KUMAR SHARMA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the number of commuters has been increasing day-by-day on Delhi-Palwal route;

(b) if so, whether there is any proposal to increase the number of local trains on the above route; and

(c) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (c): The number of commuters on Delhi-Palwal route have been increasing over a period of time. Introduction of additional services on various sections including Delhi-Palwal is an ongoing process subject to traffic justification, operational feasibility and resource availability.

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[English]

Import duties on edible oils

362. SHRI D. VENKATESWARA RAO:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government have decided to cut the import duties on edible oils and arrest rising domestic prices;

(b) if so, whether unrestricted imports of edible oils had been allowed last year with the retention of 65 per cent duty;

(c) if so, whether the traders have been demanding to bring down the duty at which National Dairy Development Board and State Trading Corporation are permitted to import;

(d) if so, whether there is any proposal to allow the traders to import at concessional rate at which NDDB and STC do; and

(e) if not, the reasons therefor?

THE MINISTER OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH): (a): In order to augment the availability of edible oils and to moderate open market prices the import of selected edible oils have been allowed under OGL at 30 per cent duty w.e.f. 1.3.1995.

(b) The import of edible vegetable palmolein oil only was placed under OGL with 65 per cent duty w.e.f. 20.4.1994.

(c) There was a demand for reducing the import duty on edible oils at par with the National Dairy Development Board and State Trading Corporation by the private traders to facilitate more imports and to reduce costs.

(d) and (e) The import by NDDB and STC are undertaken with different considerations. The duty in respect of OBL imports has already been brought down considerably viz. to 30 per cent. There is no proposal to further reduce the said duty so as to bring it at par with the concessional duty of 20 per cent allowed to STC and NDDB.

Stoppage at Palghat

363. SHRI KODIKKUNNIL SURESH:
SHRI V.S. VIJAYARAGHAVAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have taken any decision for providing a stoppage of Hazrat Nizamuddin-Trivandrum Rajdhani Express at Palghat Jn.; and

(b) if so when it is likely to be implemented?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a): Yes, Sir.

(b) Very soon.